

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'A': NEW DELHI**

**BEFORE,  
SHRI G. S. PANNU, VICE PRESIDENT  
AND  
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBE**

**I.T.A No.6687/Del/2017  
(ASSESSMENT YEAR 2014-15)**

Adarsh Mahila Mercantile Co-operative Bank Ltd., 10A, New Mandi, Muzaffarnagar (U.P.) PAN-AAAJA 1597Q <b>(Appellant)</b>	Vs.	Asst. CIT, Circle-1, Muzaffarnagar.  <b>(Respondent)</b>
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Appellant By	<b>Sh. Nipun Mittal, CA</b>
Respondent by	<b>Sh. Prakash Dubey, Sr. DR</b>
Date of Hearing	<b>14.01.2021</b>
Date of Pronouncement	<b>14.01 2021</b>

**ORDER**

**PER SUDHANSHU SRIVASTAVA, JM:**

This appeal is preferred by the assessee against order dated 09.08.2017 passed by the Learned Commissioner of Income Tax (Appeals), Muzaffarnagar {CIT(A)} for Assessment Year 2014-15.

2.0 The Ld. Authorized Representative (AR) submits that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under The Direct Tax

Vivad se Vishwas Act, 2020. It has been stated that the necessary declaration in accordance with Section 4 of The Direct Tax Vivad se Vishwas Act, 2020 has been filed by the assessee. The Ld. AR has prayed for withdrawal of the appeal.

3.0 Considering the aforesaid situation, the captioned appeal is consigned to the records and treated as dismissed.

4.0 In view of the aforesaid, the appeal is consigned to the records and, for statistical purposes, is treated as dismissed.

Above decision was announced on conclusion of Virtual Hearing on 14<sup>th</sup> January, 2021.

Sd/-  
**(G.S.PANNU)**  
**VICE PRESIDENT**

Dated:14/01/2021

PK/Ps

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-  
**(SUDHANSHU SRIVASTAVA)**  
**JUDICIAL MEMBER**

ASSISTANT REGISTRAR  
ITAT NEW DELHI